

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 139/TT/2020

Date: 3.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Truing up of transmission tariff for 2014-19 period and determination of 2019-24 for transmission system associated with SEWA-II HEP in Northern Region Consisting of - Asset-I: One circuit of 132kV D/C SEWA-II Hiranagar line along with associated bays at Hiranagar Sub-station and one circuit of 132 kV D/C SEWA-II Mahanpur line and associated bays at Mahanpur ; Asset-II: Second circuit of 132 kV D/C SEWA-II Hiranagar line along with associated bays at Hiranagar Sub-station; Asset-III: 132 kV S/C SEWA-II Mahanpur-Kathua transmission line along with associated bays at Kathua and 132 kV S/C Mahanpur-Kathua transmission line along with bays at Mahanpur and Kathua;

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

- a) In response to the RoP dated 12.9.2019 in Petition No. 244/TT/2019, Auditor Certificate was submitted with details such as tariff income, non-tariff Income, tax liability, interest u/s 234 of IT Act, 1961 and effective tax rate. In respect of interest u/s 234 of IT Act, 1961, provide break-up of the interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, if any, certified by Auditor.
- b) Information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

2014-19 period

- i) Auditor's Certificate for Asset I and Asset II certifying capital cost as on COD, add-cap, estimated completion cost, IDC/IEDC and initial spares.
- ii) Linked excel file for true up of transmission tariff of 2014-19 period in line with

2019 Tariff Regulations

2019-24 period

- iii) Justification for the add cap claimed in 2019-20 for works executed within cut-off date.
- iv) Provide statement for discharge of liabilities on cash basis for 2014-19 period.
- v) Petitioner is further required to confirm, if there is any further Additional Capitalisation expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed
- vi) Linked excel file for determination of transmission tariff for 2019-24 period in line with CERC Tariff Regulations, 2019.

Forms

- vii) Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System)
- viii) Provide flow of liabilities statement as per enclosed Annexure-I(A).
- ix) Form-13 (Break up of Initial Spares)

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I (A)

Liability Flow Statement

Name of Petitioner

| Project Name | | | | | | | | | | | | | | | | | | | | | | | | | |
|--------------|-----------|--------------|-------------------------------|------------------------------|---------------------------------------|-----------|---------|---------|---------|---------|---------------|----------|---------|---------|---------|---------|---------------|-----------------------------------|---------|---------|---------|---------|---------------|---------------------------------------|--|
| Asset No. | Party | Particulars* | Year of Actual Capitalisation | Original Liability as on COD | Outstanding Liability as on 31.3.2014 | Discharge | | | | | | Reversal | | | | | | Additional Liability Recognized * | | | | | | Outstanding Liability as on 31.3.2019 | |
| | | | | | | 2014-15 | 2015-16 | 2016-17 | 2017-18 | 2018-19 | Total (14-19) | 2014-15 | 2015-16 | 2016-17 | 2017-18 | 2018-19 | Total (14-19) | 2014-15 | 2015-16 | 2016-17 | 2017-18 | 2018-19 | Total (14-19) | | |
| Asset - 1 | Party - A | | | | | | | | | | | | | | | | | | | | | | | | |
| Asset - 1 | Party - B | | | | | | | | | | | | | | | | | | | | | | | | |

* TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2014-19

| Asset No. | 2014-15 | 2015-16 | 2016-17 | 2017-18 | 2018-19 | Total (14-19) |
|-----------|---------|---------|---------|---------|---------|---------------|
| Asset - 1 | - | - | - | - | - | - |

This table is for computation that should match with Add Cap as per Petition for each Asset

| Asset No. | Party | Particulars* | Year of Actual Capitalisation | Original Liability as on COD | Outstanding Liability as on 31.3.2019 | Discharge | | | | | | Reversal | | | | | | Additional Liability Recognized * | | | | | | Outstanding Liability projected as on 31.3.2024 | |
|-----------|-----------|--------------|-------------------------------|------------------------------|---------------------------------------|-----------|---------|---------|---------|---------|---------------|----------|---------|---------|---------|---------|---------------|-----------------------------------|---------|---------|---------|---------|---------------|---|--|
| | | | | | | 2019-20 | 2020-21 | 2021-22 | 2022-23 | 2023-24 | Total (19-24) | 2019-20 | 2020-21 | 2021-22 | 2022-23 | 2023-24 | Total (19-24) | 2019-20 | 2020-21 | 2021-22 | 2022-23 | 2023-24 | Total (19-24) | | |
| Asset - 1 | Party - A | | | | | | | | | | | | | | | | | | | | | | | | |
| Asset - 1 | Party - B | | | | | | | | | | | | | | | | | | | | | | | | |

* TL/SS/Communication Systems etc.

*Works deferred for execution, contract amendment - please specify

Additional Capitalisation - 2019-24

| Asset No. | 2019-20 | 2020-21 | 2021-22 | 2022-23 | 2023-24 | Total (19-24) |
|-----------|---------|---------|---------|---------|---------|---------------|
| Asset - 1 | - | - | - | - | - | - |

This table is for computation that should match with Add Cap as per Petition for each Asset